श्री शिवचन्द्र झा

आप फैसला ही नहीं करेंगे तो बीमारी तो बढेगी ही। अच्छे काम करने का फैसला ग्राप करते ही नहीं। जब से सैंशन शुरू हुआ एक ही काम अच्छा हुआ कि जुट कम्पनी का राष्ट्रीयकरण हुआ और जितने विधेयक ग्राये सब गलत विधेयक ग्राये। फिर वही मीसा लाने की तैयारी हो रही है। वहीं इमरजेंसी की तैयारी हो रही है। सब वहीं काम हो रहे हैं। आप गलत फैसला करते हैं, गलत काम के लिये फैसला करते हैं अच्छा काम करने का फैसला करते ही नहीं। जैसे कहायत है कि जहां चाहा वहा रहा । बिहार में ग्रटा-मिक प्लांट बने, यह बिहार की जनता चाहती है। यह उसकी आवाज है। बिहार में भी दौलत है। जिस समय आप इसका फैसला करेंगे तो उस वक्त बिहार से आपको दौलत मिलगी । मैनपावर को एक्सपलाएट मत कीजिये। यहां नौजवान मारे-मारे फिरते हैं । पंडित जवाहरलाल नेहरू 'डिसकवरी आफ इंडिया' है। इस पर माथापच्ची करते हैं। मैं पूछना चाहता हं कि क्या वजह है कि भारत पीछे हो गया है। हर पहलू में हम आगे हैं ज्ञान, स्टडी में हम आगे हैं लेकिन आखिर हम पीछे क्यों रह गये । उनकी खोज में एक खोज यह भी है कि हर क्षेत्र में हम पीछे रहे हैं एक दो-बातों को छोड कर जिस तरह से दूनिया के मुल्क बढ़ रहे है हमें भी उसी तरह से आगे बढना चाहिये। इसमें भी ग्रापको मदद मिलेगी, चाहे इंडियन सोशियन में आइजनसावर का शिप झाये या ग्रौर कुछ आये। ग्राप को सब सफलता मिल सकती है। इस के साथ में अपना विधेयक पेश करता हूं। मंत्री जी से कहंगा कि वह अगली बार प्रधान मंत्री जी को लायें उनसे बात कर लेंगे। कुछ बातें जो मैंने नहीं कही बह उनके सामने कहंगा। आप लोग सुनते नहीं हैं इसलिये कहने से कोई फायदा नहीं । इन ज़ब्दों

के साथ मैं चाहता हूं कि विधेयक पर चर्चा शुरू हो ।

The question was proposed,

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Is there any other speaker? So the consideration of the Motion is postponed. Now we shall take up Half-an-Rvar Discussion.

5 P.M.

HAUF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF ANSWER GIVEN ON 1ST DECEMBER, 1980 TO STARRED QUESTION 186 REGARDING COST AUDIT REPORTS

SHRI KALYAN ROY (West Bengal): Sir, we are taking up one of the most important issues after a long time. The country is plagued by big<h prices, scarcity of commodities, under-utilisation of capacites and high profitability. As a matter of fact, the socio-economic structure today is on the verge of disintegration because of the super-profits of a few companies. This discussion arises out of Starred Question No. 186 on the 1st December, 1980 when the Minister stated, in relation to cost audit done by the Ministry of Company Affairs: —

"Modalities of tha precise manner in which some part of the information contained in the cost audit reports can be made'available publicly are under discussion."

He stated: —

"...information which may act prejudicially against any company's interest is not made public."

Then h_e stated:—

"It is hoped to arrive at a conclusion on the issue in the near future". Sir, I think the Minister as well as the Minister who was replying originally during the Janata regime was neither honest nor fair nor took the country into confidence which he might have done in orde_r to put up a joint united 'battle for utilisation of capacities for a joint united effort to reduce profits and to make commodities available to the ordinary man' at a cheap price.

The wholei question of cost audit by the Ministry of Company Affairs arose after the f amou_s Mundhra affair which revealed fantastic dimension of fraud, dishonesty, financial scandals and high profitability in the corporate sector. The Bill was taken up on 24th December, 1964 in this very House by Mr. Bhagat, and I have to quote one or two paragraphs. Mr. Bhagat, piloting the Bill, stated: —

"Honourable Members are aware that some years back Government had appointed a Commission known as the Vivian Bose Inquiry Commission to inquire into the affairs of certain companies. The recommendations and observations of the said Commission were further examined by a Committee known as the Daphtary-Shastri Committee consisting of eminent jurists with a view to suggesting to the Government the necessity of further amending the provisions of the Companies Act.

While incorporating these suggestions in the Amendment Bill, we have also availed of the opportunity to include certain other provisions in order to make the Companies Act more effective *in* dealing with cases of dishonesty and fraud in the corporate sector.

A lot of criticism has .been made from time to time about the auditors and effectiveness of company audit. We have made certain proposals in the Bill which might make it possible t_0 know more about the efficiency of the company. The object of the amendment is to make efficiency audit possible in respect of cases where cost audit is cbriSJcTered necessary by the Government. The Vivian Bose Commission has pointed out that the investing public haa lost heavily by contributing to the capital of the companies which indulged in dubious transactions not open to normal audit. Clause 22(b) is intended to enable the Government to issue suitable instructions to statutory auditors of companies. Clause 24 would enable Government to issue necessarv directions for conducting cost audit of companies engaged in production, processing, manufacturing or mining activities. The clause is designed to finding out the cost of production so that it will be possible for the companies vis-avis the investors to know the correct result of the working of their companies."

Then finally he stated also: "I may mention that there is no intention to refer to any technical secret in the audit report or to disclose any information which might impair the competitiveness of the companies". Then he stated—I quote from the debate

on the 24th December, 1964—"----as proposed in the Bill are designed to promote greater efficiency of the corporate organisations and to ensure disclosure of more information about their activities to the shareholders, creditors, general public and the Government. It has often been criticised that such provisions will restrain the freedom of the people in using the company method of running the business. It is a matter of individual judgment; but I am sure hon. Members will agree that the history of liberty is the history of limitation of power, not the increase of it. Hence, it is desirable that freedom should be restrained, subject to good "behaviour and particularly more so when such behaviour has an important role to play in .shaping the economy of the country."

This is how cost audit came in. This question, Sir, was raised again and again. As early as on the 12th of December, 1977, in reply to Q. No. 1040, what was stated by the then Minister of Company Affairs I quote: 'Analysis of cost audit Reports cover-

[Shvi Kalyan Roy]

ing 324 Companies over the last three years 1974-75 to 1976-77 relating to the 17 classes of companies subjected to cost audit revealed (i) ' Under-utilisation of capacity to the extent of 50% or more in respect of 68 companies in 1974-75, 114 in 1975-76 and 82 in 1976-77. (ii) High profitability in terms of gross return on capital employed in excess of 40% and above was observed in respect of 18 companies in 1974-75, 38 companies in 1975-76 and 30 companies in 1976-77." When the question was again put to him, he said, he could not give the

it's because would affect the it competitiveness of the units. The question was again taken up on the 28th November, 1977. Then be gave a little more information. The then Minister, Mr. Shanti Bhushan, stated six things. I would mention two. One, under utilisation of capacity in some cases and impact thereof on costs Two, high profitability in some cases. The question was again taken up on the 21st August, 1978. Then we got a little more information. Then the then Minister, Mr. Shanti Bhushan, stated again that it may impair the competitiveness of s of the companies, but. nevertheless, he stated as to how many classes of companies were subjected to audit and what did they reveal. What he stated was that 17 industries and units were audited for two things; underulilisation o'f capacity and high profit. ability. And you will be surprised to know that the industries and the units which were audited were: cement; cycles; rubber tyres and tubes; caustic soda; air conditioners refrigerators; automotive batteries; electric lamps; electric fans; electric motors; motor vehicles; tractor; aluminium; vanaspathi; bulk drugs; sugar and infant milk foods. And these are the things which are used by the working classes, ordinary clerks, men who earn less than 500 a month. What about sugar,

Mil milk food, cement for construction, caustic $_{s}$ oda which is used by more than 2 million dhobis? And in

industries there are units which show underutilisation, as the Minister admits, and also they show high profitability. There is under-utilisation and massive unemployment. But they do not care to utilise . the installed capacity because if they can have high profitability by under-utilisation, they say, "Why should we utilise the full capacity? If we utilise the full capacity, there will be lowering of the profitability. So, let there be under-utilisation. If there is any trouble, we will force the Government to import." So, the relation between the under-utilisation and the high profitability is clearly revealed I in this reply.

Then came tⁱe question of the 17th August, 1978, and there the trouble started. The question was replied by Mr. Fernandes. He also tried to take shelter behind the so-called 1 obsolete, discarded, baseless excuse., behind the competitiveness. That led to a walk-out by the entire Opposition including the CongressCT), the CPI(M) and everyfwxiy else. As a matter of fact, Sir, the House should know that the debate was originally demanded on the 22nd of August, 1978 by no less a person than the Cabinet Minister of Parliamentary Affairs today, Mr. Bhishma Narain Singh. He said that that refusal to disclose even the names of the companies which were earning high profits wag a stab on the back of the people. He demanded a discussion.

We are not demanding any technical things, technical information. We are asking, "Which ane the companies which, under this grim, serious economic crisis, are making super profits, high profits and deliberately under-utilising the capacity." You do not believe in their audit. That is why the Company Affairs Ministry has set up this audit business. They are going on taking the" trouble. They go from company to company for that. This is the Information which has not been revealed. All they tell us is that the report has been given to the Ministry of Industry. What do *I* care

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if it is given to the Ministry of Industry or the Ministry of Finance? The bureaucracy is the same. You have more faith in the bureaucrats about whose conduct, about whose behaviour, about whom, how they behave, how they make money, how the CBI is investigating into the affairs of a large numb.er of bureaucrats, we know very well Bureaucrats* can know. They can suppress the whole offence. They can come to a secret understanding with these companies to hush up their affairs. But Parliament will not be allowed to know! Are we members of the Chambers of Commerce and Industry. Are we members of the FICCI?

Information can be denied definitely. Mr. Shiv Shankar, if it is not in the public interest. But information cannot be denied to protect the 75 monopolists who are making super profits today, who are producing soda, medical food, medical drugs, infant milk, cement, paper. Anything you touch is in the hands of the monopolists who are getting concessions from you, getting soft loans from you, getting credit from the public financial institutions on the ground that they are not making profit. And you are forced to import. On the other hand, your own reports say that company after company is making super profits and under-utilising its capacity. Is it not a shame? Is it not a scandal that Parliament is there to protect the interests of the people making super profits. Have you come to this? They might say, "The whole Parliament is an extension of the Associated Chamber of Commerce or Parliament is nothing but subsidiary body of the FICCI." What are you facing today? Is it not scandalous? If it is not in the public interest, do not reveal it.

Today, Sir, you have seen that when Mr. Narasimha Rao, the Minister of Foreign Affairs, said that it was not in the public interest to discuss about Bangla Desh, we did not even ask the second question. What is happening in Pakistan, the atomic explosion, the

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arms purchases, definitely are not in the public interest to be revealed. It is not that the Government sKould reveal everything. No. But here you are plagued, we are plagued with these things. The ordinary man is not able to buy a kilo of sugar even once a month. The ordinary man is not able to build a onestorey house. The building of quarters in the mining area has been stopped because cement is not available. Students are not abl^ to study because paper is not available. Yet, these very units are making super profits, according to vou, and vou denv Parliament the information that these are the units which are making super profits. I do not ask you Jot information of a technical nature, what type of papers Titagur Paper Mills are producing or how the Birla rayon is different from the Mafatlal ravon. I am only asking you whether these units are making super profits and if so, which are the units. And Mr. Bhagat, while piloting the Bill, said that the ordinary people, the investors, the workers and others must know what is happening. But you are misinterpreting the whole thing in a way to protect the interests of the business magnates who are holding the country to ransom.

Sir, we waited patiently. Very patiently we waited. And the questions were repeated again and again. On the 22nd March, 1979, the Minister of Industry and later also of Company Affairs stated:

"However, in deference to the wish of the Members of the House......"

There was a walk-out by all the parties excepting the ruling party.

"However, in deference to the wish of the Members during the debate on a similar Starred Question No. 665 answered on the 17th August, 1978, the question of confidential nature of cost audit reports is being examined and a decision on the extent to which the contents

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of the cost audit reports could be revealed is likely to be taken shortly."

That was on the 22nd March, 1979. Sir, we should not be blamed for impatience or for being in a hurry. We asked questions again and again. On the 16th June, 1980, the question was answered as follows;

"It is under inter-departmental consultation. A decision will be taken shortly."

Again on the 23rd June, 1980,	the
same reply was given. On the	11th
August, 1980, Mr. Shiv Shankar	rep
lied:	

"It is under inter-departmental consultation at a very high level."

Again, Sir, on December 1, the same reply was given. I do not blame Mr. Shiv Shankar. I would only plead with him: what is the impression that we get? What is the impression that it is in collusion with must get? And what sort of conclusion I am forced to come to, which I might not like? Will not this be the impression that it is in collusion with them that they are refusing even to disclose this information? What will be the conclusion? Sir, I know you were one of those who walked out that day. I am only pleading with Mr. Shiv Shankar that be is giving ammunition to those multi-nationals and their agencies to attack us. On the one hand, they are making super profits and under-utilising capacity and, on the other, they will utilise your goodness to suppress these facts. I do not want to know anything of a technical nature. The country is not interested in knowing anything of a technical nature. The country is interested to know that the Company Affairs Department will see that what happened in the Mundhra case will not be repeated again. That is why Mr. Bhagat said that cost audit by Government should be done and information should be given to the

people. Only he said-there was no assurance-"I do not intend to give information of a technical nature or about competitiveness." This itpnow it was twisted by corrupt bureaucrats to bring the economy to the brink of disaster, in collusion with the employers, in collusion with the 75 monopoly houses and the multi-nationals. They deny us the information. But they can have it. Secretary of the Ministry of Industry can have it; Secretary of the Ministry of Company Affairs can have it, but not Members of Parliament. We have to answer the questions of the ordinary people who stand from morning till evening for one litre of petrol,, for one kilo of sugar. We will have to answer them, these Secretaries do not have to answer them. They can have dinners at the Calcutta Club or the Bengal Club or in one of the clubs of Ashoka, eating tandoor. Everybody knows it. Therefore, we all plead with the Government, please give us the information; don't give us the technical part of it. Only give us what the super profit part of it is. You say, a reasonable profit. Then, don't give us the information. But you yourself said theythe Soda ash bosses were making super profits; you yourself said four companies are making super profits, the Birlas, th Tatas. They were discussed here lai* year. Their houses were raided and it was found they had concealed black money to the extent of Rs. 2£ crores. You have Birlas' houses raided, you have Dalmias houses raided, you have Tatas' houses raided, and cases are going on, as per the reply given by Mr. Venkataraman the Finance Minister. But I won't be allowed to know. Three hundred Members of Rajya Sabha and six hundred Members of Lok Sabha would not be allowed to know the information, the full facts. What kind of a Parliament is this? I thought Parliament is sovereign, that Parliament is supreme. And you have been saying it yoxirself, Parliament is supreme, Judiciary should not create obstacles for Parliament because we are responsible to the

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people for implementing the Directive Principles. I agree with you entirely. But is this the way you yourself function? This is what the Minister said in his reply-I quote-"But the House demanded and in view of the demand of the Members of Parliament, Government is examining the issue and it will be done shortly." What is the conception of your shortness? I do not know. What is "shortly" in your view, we do not know. So I demand that without disclosing-I concede to that extent-the technical nature of the thing, the collaboration, the forms, etc. you should tell us, the country demands it, justice demands it, if you want not to be accused as collaborators of super-profiteers, give us the information. Any further delay will be misunderstood, any further delay will create tension which is already there. As I told you, the whole socio-economic fabric will be disintegration. You are not unwilling; please come out with the information. Don't be protectors of unscrupulous business magnates, their shady transactions and their high profitability and their unutilised capacity. Please show some respect to the sovereignty of Parliament which I know you want to show. Let us have the information. What are the units which are making super profits and which have unutilised capacity? Denial of this information will be denial of justice.

THE MINISTER OF LAW, JUSTICE AND COMPANY (SHRI AFFAIRS SHIV SHANKAR) Sir, the Half-an-Hour Discussion has been generated on the basis of the notice which refers to the prices of certain commodities namely, soda ash, textiles, cement, infant milk food, and the basis for the high price has been attributed to the high profitability, on the basis of cost audit report which has been made available to the Ministry of Company Affairs. The second ground for the debate was that the high prices have been attributed to the deliberate underutilisation of the capacities for making super profit in I

these industries. And lastly, the ground which I do not say would be called wholly baseless, having regard to the history that has been narrated; by my friend, namely, notwithstanding the fact that the reports are in the possession of the Department of Company Affairs, they are sought to be protected and the information is not divulged. I can assure the hon. Member that I share his anguish and anxiety in this regard. I did not-to be frankknow the intensity of the problem till he raised this issue and I have been working out in my mind as to how best this matter could be solved. It is not of m_y intention that this House should be deprived of the information, which it is entitled to legitimately. I thought that the hon. Member was fair enough in suggesting that certain technical aspects which my affect the secret technical working of the industry need not be divulged. But what about the other aspects or matters which do not fall within the arena or ambit of the technical secrets and other matters which affect the industry itself. I am aware that my friend has reeled off facts and figures. Maybe he has been putting these questons for quite a long time. I am also aware that way back in March, 1979, my predecessor did adopt an approach that this matter would be decided shortly. I only regret that it has taken a little more time than it is absolutely necessary to come to some conclusion. On a careful consideration of this aspect, I do not find any difficulty in furnishing the information regarding those industrial concerns which have undergone cost audit with reference to the subjects such as the financial position of the undertakings. I am giving an indication item by item so that the matter could be cleared up and the records should also be set straight. I propose to give the information firstly on the financial position of the undertaking as a whole, secondly, the capacity and the production of each item which has been subjected to cost audit: thirdly the presence of high percentage of slow-moving inventories, if

[Shri Shiv Shankar]

thre are any, which broadly would include stores and spares. I would also not mind giving the abnormal and non-recurring cost and the overheads and certain of the observations and conclusions of the auditors which would not undermine the technical competitive aspect of the company itself,

I thought that this broad-based outline is absolutely necesary because after all if the hon. Members of Parliament would like to know the results of cost audit with reference to certain areas or items which do not affect intrinsically the industrial techniques there should be no hesitation on the part of the administration to come forth with that part of the information. While I really regret that quite some time has been taken by the Government in coming to this conclusion, it may be that more care has been taken that is necessary for shifting all the aspects of the matter. But with regard to the items that I have broadly given out to this House, the Company Affairs Department would not shirk giving any information whenever it is demanded on these aspects,

Nov/, Sir there is yet another aspect which I must make clear and that is with reference items that have been referred to in to the the Half-an Hour Discussion raised by my friend, namely, items like soda ash, textiles, cement, infant milk foods, etc. and the question is whether the high prices are due to high profitability as indicated by the cost audit reports. I do not know whether my friend would like me to go into the minute details of those items. But I have gone through it a little more carefully after this question was raised and the cost audit has indicated. by and large, under-utili-sation of capacity only in some of the companies audited and not in all. They have given the reasons for under-utilisation. Various reasons have been given for the various types

of industries dealing with different items. They feel that the reason, with regard to infant milk food, is the scarcity of milk due to drought conditions. I am only saying what the cost audit has given because, let me assure the House, that I do not have much experience of business at J all and, so I have assimilated what I can from the reports and you can say, based on bookish knowledge, and beyond that I can not say anything on the basis of my experience whatsoever which I would not like to unnecessarily assume to exist.

The reason in the case of cement has been given as power cut, And, Sir, then....

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Soda ash and paper.

SHRI SHIV SHANKAR: The next item is textiles. Yes. textiles. With regard to been stated—in fact Sir, I textiles, Sir, it has must say that I have also tried to get the information from the different Ministries so that I can furnish it to the House, and have not merely relied on the cost audit reports it has been brought to my notice that within 3J years in the past, there is an increase in the wholesale price of the textiles to the extent of 22 per cent. But this increase, as compared overall increase of prices of all to the commodities to the extent of 35.6 per cent, is less and this has been attributed to various factors, namely, increase in the wages, increase in the prices of chemicals; dyes, stores, power tariffs, etc. And Sir, while the profit of all companies as a percentage of the total net assets, as per the analysis of the Reserve Bank of India, comes to 11 per cent for 1977-78, it is only 8.8 per cent so far as the textile industry is concerned.

SHRI LADLI MOHAN NIGAM (Madhya Pradesh) Profitability?

SHRI KALYAN ROY: May I disturb you for one minute?

SHRI, SHIV SHANKAR: I am saying this on the basis of the Reserve Bank of India's analysis of Company Balance Sheets for 1977-78.

SHRI KALYAN ROY: That has been answered by the Commerce Minister; that you are quoting. We know it.

SHRI SHIV SHANKAR: As I said, two aspects I have taken cognizance of. One is based

SHRI KALYAN ROY: This percentage of profit is in relation to today's paid-up capital, which is only 10 per cent; 90 per cent is bonus shares. It will come to 500 per cent if you exclude the bonus shares. (*Interruptions*).

SHRI SHIV SHANKAR: These are the niceties, I agree. But what I am trying to say is that I am not only trying to furnish the I have sifted, but I am also information trying to give you information from the various Ministries which I have received products. with reference to these The point that I am trying to make is that various reasons have been adduced by cost audit reports with reference to different companies; and the profitability of the units where under-utilisation has been noticed, has also been examined in the cost audit I think that out of 324 reports. units examined, under-utilisation of capacity as well as high profitability in relation to the capital employed is noticed only in respect of 13 companies. If you would like to have the categories of these. I do not mind giving the same. The categories of that type of industries are: infant milk-food 1 company, Vanspati 1, Refrigerators 1, Aluminium 3, Bulk drugs 3 Electric fans 1, Air-conditioners 1, Electric motors 1, Tractors 1—Total 13. Now, actually, so far as the cost audit is concerned, it goes on record to say that even with reference to most companies, the high profitability was due to the other activities of the

companies that they have undertaken. Now, viewed in this context, I think we get back to square ose. (Interruptions). I must be frank because, in the ultimate analysis, where we have been led by the cost audit reports even with reference to 13 companies is; that they refer to the other activities of these different companies for their high profitability. Particularly in respect of the companies which are manufacturing Soda Ash, 1 am aware of the anxiety and the anguish with which my friend has spoken. The cost audit reports for the year 1977-78 and 1978-79, to the extent they have been made available, show that there is no deliberate under-utilisation of the capacity. In fact, the capacity utilisation in one or two cases is mose than 100 per cent and the units have also not made abnormal profits. This is what the reports reveal. I would not like to go on with reference to the other aspects. I am confident that with his information, coupled with the items that I have disclosed, there should be no difficulty to reveal the information in the area of these items.

SHRI KALYAN ROY: Names?

SHRI SHIV SHANKAR: I have given the items also to you. This should satisfy the House that the Government on their part are in no mood in any way of operating in a manner that the information should be concealed from the House.

Thank you very much.

श्वी लाड ली मोहन निगम : उपसभाध्यक्ष जी, मंत्री जी ने अब अपना वक्तव्य पड़ा और ये सफाई दे रहे थे तो मुझे लग रहा था कि वह कण्ठ से बोल रहे हैं, हृदय से नहीं बोल रहे हैं क्योंकि ऐसा लग रहा था कि जो उनको महकमी सूचना दी गई द्दै उसी के आधार पर वह कुछ कर रहे हैं। मन से वह हम लोगों के साथ हैं लेकिन इससे भी ज्यादा गर्मनाक और घातक चीज और क्या हो सकती द्दै कि इस सम्मानित सदन में कम से कम ऐसे

267 Half-an-hour Discussion [RAJYA SABHA] on Starred Question 186 268

[र्श्वः लाडली मोहन निगम] एक मसले को लेकर 17 मर्तवा तो इस पर सवालात पूछे गये और हमेशा यह शैतान की ग्रांख की तरह मामला ब3ता चला गया ।

मैं एक बात ग्रापको ग्रीर बता दूं कि जिन कम्पनियों का ग्रापते जित्र किया है, आपके विभाग ने ही 21 ग्रगस्त, 1978 में खुद करीब 17 कम्पनियों का नाम लिया जिन्होंने बहुत ज्यादा मुनाफाखोरी की है ग्रौर उनमें से सिर्फ चार का, दो तीन ग्रौर जोड़ दें तो 6-7 की ग्राप बात करते हैं। लेकिन मैं ग्रापसे कहना चाहता हूं कि जो हिन्दुस्तान के ग्राम ग्रादमी में जनजीवन को प्रभावित करने वाली वस्तुएं हैं ग्रौर जिनका जित्र ग्रापने इसमें किया है, ग्रापने जो 33 कैंटेगरीज ग्रपने विभिन्न दस्तावेजों में, सवालों के उत्तर में बताई हैं, उनमें से जो जनजीवन को छूने वाली चीजें हैं उन पर कहीं कोई मामला नहीं बनता ।

ग्राप जानते हैं, उपसभाध्यक्ष महोदय, हम सब यहां ग्राये हैं देश को सुन्दर ग्रौर साफ बनाने के लिए। मतलब बिलकुल साफ है कि देश को जितना साफ-सूथरा बनायेंगे उतना ही ग्रच्छा जनजीवन ग्रौर समाज भी बन सकता है। लेकिन आप सोचिये कि समाज की गन्दगी साफ करने वाला जो ग्रादमी है, धोबी कहिये, उसको ही सबसे ज्यादा बोझा इसका उठाना पडता है ग्रौर केवल चार कम्पनियों ने सारे सोडा ऐंश के माल पर. सारे देश की पैदावार पर कब्जा कर रखा है। जब चाहते हैं वह जो चाहते हैं करते हैं। जो उनकी लाइसेंस कैपैसिटी है, जो उनकी प्रस्तावित क्षमता है उससे कमी कम बनावें, जब चाहें सरकार को नचायें। उन लोगों ने सोच रखा है, मैं क्या कह देहात की भाषा में कहं तो ग्रभी हालत हो गई है . . . (Interruptions)

संसदीय कार्यं विभाग में राज्य मंत्री (क्षो सीताराम कैसरी) : ग्रपनी भाषा में कहिये, बिहार की भाषा में नहीं। श्वी स्थडली मोहन निगम : तो अपनी भाषा में उसको कहते हैं—गरीब की जोरू सब की भौजाई । इस वक्त हालत यह हो गई हैं कि मनमाने दाम बडाये गये ।

श्रीमन्, आपको ताज्जुब होगा कि अभी तीन महीने में दो हजार रुपये टन का दाम बड़ाया गया । कुछ मंत्रियों को इसका दर्द होगा, कुछ मंत्री इसकी झुलस नहीं पाते होंगे क्योंकि उनके कपड़े सरकारी खर्चे पर साफ होते हैं ... (Interruptions)

श्वीं शिव शंकर : सरकारी घोबी नहीं होता । . . . (Interruptions)

थी साडली मोहन निगम : तो मैं कहना चाहता हं कि तीन चार बातों के लिए ग्रापको अपना मन बनाना चाहिए । एक तो सवाल यह है कि ग्रापने जो 33-34 कैटेगरीज बनाई हैं. क्या ग्राप इस बात के लिए तैयार हैं कि उनमें से सीमेंट, क.गज, बच्चों की खराक वाला दुध ग्रौर जो मध्यम व गरीब वर्गको छने वाली चीजें हैं जैसे बिजली के बल्व, मैं रैफ्रिजरेटर की बात नहीं कहता हं, इनके लिए ग्राप ग्रपना मन बनायेंगे ? क्या कभी इतनी ईमानदारी बरतेंगे कि जब आपने 78 में जिन कम्पनियों को सुचित किया था ग्रौर ग्राज जितनी कम्पनियों की ग्राप बात कर रहे हैं वे जो देश के सबसे गरीब ग्रादमियों की चीजें बनाती है, जन-जीवन में उपयोग में अने वाली चीजें बनाती हैं देश के हि। में उनके वेईमान और बदमाश लोगों को लाकर जनता के सामने खडा करेंगे जिन्होंने 20-25 वर्ष तक देश के जन-जीवन की उपयोगी वस्तुओं के साथ खिलवाड किया है ।

आपने एक और बात बहुत खतरनाक कही है। मैं आपको बता देना चाहता हूं आपने कहा, एक तर्क दिया है कि सूखे की वजह से दाम प्रभावित हुए। लेकिन यह मत भूलिये, कि यह नौकरशाही के दिमाग की उपज हो सकती है। कल वह इससे भी खतरनाक तर्क दे देंगे। ब्राज ही ब्रखवारों में ब्रापने पड़ा होगा कि वैज्ञानिक ने हजारों साल के बरसात के ग्रांकडे निकाले हैं।

अर्थे शिव शंकर : मैंने कास्ट ग्राडिट के बेस पर कहा है नौकरणाही के बेस पर नहीं ।

श्री लाडली मोहन निगम : सुखे की बात ग्रापने कही है। ग्रापने कहा है सुखा एक कारण है। मैं यह कहना चाहता हं कि कास्ट म्राडिट निकालने वाले लोग कल यह भी कह सकते हैं जैसा कि उस साइंटिस्ट ने घोषणा की है कि ग्रगले साल बारिज नहीं होगी या बहत कम होगी तब पता नहीं क्या होगा इन दामों का। मैं यह कहना चाहता ह कि जो तक र्दे उसको सोच समझ कर दें। जब कल बडा अकाल पड़ेगा तो उसका क्या होगा, खाद के दाम बहेंगे, फर्टीलाइजर के दाम बहेंगे । इसलिये मैं कहना चाहता हं कि झाप यह साफ करें कि किस के नुमाइन्दे हैं। हिन्दूस्तान में जो तीन ग्राना रोज कमाता है उसकी नुमाइन्दगी करते हैं या जो तीन लाख कमाता है उसकी नुमाइन्दगी करते हैं। पिछले लोग क्या कहा करते थे उसको छोडिये। ग्रगर ग्रापको तीन ग्राने वाले की नुमाइन्दगी करनी है तो ग्रापको क्या हिचक होती है, क्यों नाम नहीं बताते । जो कम्पनी मुनाफाखोरी करती है उसका नाम क्यों नहीं बताते । आपने कपडे की बात भी कही । कपडे की बात के बारे में मैं कहना चाहता हूं कि कास्ट आडिट की जो आप बात करते हैं वह प्राइस स्टेम्पिंग के आधार पर होती है। प्राइम स्टेम्पिंग का स्राधार क्या है। 3.40 पैसे की साधारण आदमी की इस्तेमाल की छीट जिसमें 15 पैसे एक्साइज इयटी लगती है वह वाजार में 8.40 पैसे में आकर विकती है तो इस मुनाफे को आप क्या करेंगे। जो कास्ट ग्राडिट करने की कोशिश करते हैं उसके हिसाब से ग्राप देखें। जुट गरीव ग्रादमी इस्तेमाल करता है, सरकार इस्तेमाल करती है। बोरों में सीमेंट

रखा जाता है, अपनाज का भांडारा होता है चीनी भरने के काम में ग्रत्ते हैं, ग्रनाज भरने के काम में स्राते हैं । ज्या शतर इनका इस्तेमाल देहात में होता है। मेरा कहना यह है कि तीन वर्ष से हम लोग ग्रांख-मिचौनी खेलते ग्रा रहे हैं। ग्राप भी कबडडी की तरह जंगडी मार कर निकलने की कोशिश कर रहे हैं। यह ग्रच्छा नहीं है। मैं ग्रद्ध से कहना चाहता ह कि ग्राप इस कास्ट ग्राडिट के मामले में मुनाफे के मामलें में, मैं समझता ह ग्राज ही आप कह देंगे अगर आज नहीं तो जल्दी ही जो जन-जीवन को छने वाली चीजें हैं, जन-जीवन को प्रभावित करने वाली वस्तुएं हैं जो कम्पनियों या कारखानें बनाती हैं उनके नाम व कारखानों को कम से कम लाल-किताब पर लाएं। ग्राज ग्राप जानते हैं कि हिन्दस्तान का कोई भी करोडपति अपने बाप-दादा की कमाई से नहीं बना । हमारे और आरपके पैसे से बना है, सरकार के पैसे से बना है, गरीब के पैसे से बना है। सरकारी पैसा जो सोपट लोन के नाम पर होता है वह सरकारी पैसा लेकर अपनी तिजौरी भरते हैं, अय्याशी करते हैं। उसको ग्राप रोक सकते हैं। उन्हें ग्राप पैसा देना बन्द कर दें। इस बास्ते मैंने ग्रापसे कहा कि देश के हित में, मानवता के लिये, इन्सानियत के लिये जिनका जाप हम करते है. जिसके लिये हमने कसम खाई है उनके लिये व्यापक दुष्टि रखिये । कम से कम सदन में हमको हिन्दुस्तान के गरीब खादमी का हित ऊपर रखना चाहिए। इसलिए मैं ग्रापसे कहता हं कि ग्राप उन लोगों का नाम बताइये जो लोग मुनाफाखोरी करते हैं । उनका नाम बताने में आपको गुरेज नहीं करना चाहिए। ग्रभी श्री कल्याण राय जी ने काफी बातें कही हैं। मैं उनको दोहराना नहीं चाहता हूँ । उन्होंने बहत-सी बातें कही । मैं सिर्फ इतना ही कहना चाहता हूं कि ग्राप सिर्फ यह कर दें कि उन कम्पनियों के नाम इस देश की जनता को बता दें जो मनाफाखोरी करते हें ताकि लोगों को पता चल जाये कि ये कौन लोग हैं जो इस प्रकार के काम करते हैं और

271 Half-an-hour Discussion [RAJYA SABHA] on Starred Question 186 272

[जी लाडली मोहन निगम] किस तरीके से उन्होंने इस देश की अर्थ-व्यवस्था पर कब्जा कर रखा है। मैं यह कहना चाहता हं कि ग्राज हिन्दुस्तान का पुंजीवाद इज नथिंग, बट बक किपिंग। खाते कैसे लगाये जाते हैं, कैसे लिखे जाते हैं, यही सब कुछ भारतीय पंजीबाद में होता है । कास्ट एकाउटिंग कैसे होता है यह भी वे लोग सब जानते हैं। जब तक ग्राप पुंजीवाद को इन खातों की जादूगिरी से नहीं निकालेंगे तब तक इस देश में मनाफाखोरी से नहीं बचा जा सकता है । कौन लोग है जो पांच सितारों के हाटलों में रात के 2 बजे तक रहते हैं ? ये वही लोग हैं जो मनाफाखोरी करते हैं। हम यह नहीं जानते, लेंकिन कहा जाता है कि कुछ मंत्री भी इन होटलों में जाते हैं।

SHRI KALYAN ROY: You cannot speak on hi_s behalf.

थी लाडली मोहन निगम : मैं नहीं जानता कि कौन मंत्री जाते हैं। लेकिन यह कहा जाता है कि कुछ मंत्रियों का नाश्ता भी इन्हीं होटलों से आता है। मैं सिर्फ यह कहना चाहता हं कि इस मुल्क में जो गरीब ग्रौर ग्रमीर के बीच में फर्क है उसको समाप्त करने के लिए श्राप क्या कर रहे हैं स्रौर जो लोग इस प्रकार से मुनाफाखोरी करते हैं उन पर ग्रंक्श लगाने के लिये ग्राप क्या कर रहे हैं, यह साफ तौर पर बताएं। इस मुल्क में उत्पादन मुल्य में और बिकी मुल्य में जो ग्रन्तर है ग्रौर कारखानों में बनी हुई चीजों में ग्रौर बाकी चीजों में जो अन्तर है उस अन्तर को दर करने के लिए आप क्या कर रहे हैं? जब तक आप इस अन्तर को दूर नहीं करेंगे तब तक आपके कास्ट कार्डाटग से जिन लोगों को फायदा होता है उसको स्राप दूर नहीं कर सकते हैं । इसलिए अन्त में मैं सिर्फ इतना ही कहना चाहता हं कि आप कम से कम उन लोगों का नाम तो ग्रवश्य बता दें जो इस प्रकार की मनाफाखोरी कर रहे हैं।

श्री नागेश्वर प्रसाद झाही (उत्तर प्रदेश) : श्रीमन्, मैं सिर्फ एक ही बात कहना चाहता हूं। जिस समय यह सवाल सदन में आया था उस समय मैंने भी इसमें पार्टिसिपेट किया था। मंत्री जी ने ग्राज भी वही जवाब दिया दै जो उनके प्रेडीसेसर देते रहे हैं। प्रश्न यह है कि कास्ट ग्रोडिटिंग को रिपोर्ट केंसिल करने के पीछे ग्रापका जवाब यह दै कि हमने इंटेरेस्ट ग्राफ दी इडस्ट्री को घ्यान में रखा दै। लेकिन मैं यह जानना चाहता हूं कि

You care for the interest of the industry or that individual industrialist?

देश का इंटेरेस्ट देखा होता और अगर आप इसमें समानता लाते तो हमारे देश की स्थिति दूसरी होती । लेकिन हमारे देश में स्थिति यह है कि इंडस्ट्रियलिस्ट के इंटेरेस्ट को पहले देखा जाता है ग्रौर इंडस्टी का इंटेरेस्ट देखने का नाम लिया जाता है। दुर्भाग्यवश मुझे यह कहते हए ग्रफसोस होता है कि चाहे जो भी सरकार रही हो, ग्रापकी सरकार या जनता पार्टी की सरकार, ग्राप यह देखेंगे कि उन्होंने इंडस्ट्रियलिस्ट के इंटेरेस्ट को ही सर्वोपरि रखा है। ग्राप इंडस्ट्रियलिस्ट के हित को ही ऊपर रखते रहे हैं जिससे वे लोग जालसाजी करके, फरेब करके मनाफा कमाते रहे हैं। इसमें इंडस्ट्री का कोई हित नहीं होता है। ग्रगर ग्रापने इंडस्टी के हित को ऊपर रखा होता तो उन लोगों के नाम ग्रासानी से डिसक्लोज किये जा सकते हैं जो इस प्रकार के तरीके ग्रपनाते हैं। ग्राप जानते हैं कि हमारे देश में ऐसे बहत से इंडस्टियलिस्टस हैं जो ग्रपनी केपेसिटी से बहुत ज्यादा प्रोडक्शन करते हैं। दस साल पहले इस हाउस में एक सवाल उठा था कि मोहन मिकिन वाले ग्रपनी केपेसिटी से दूगने से भी ज्यादा शराब बनाते हैं। वह मामला केबिनेट के सामने गया, लेकिन पता नहीं वद में किस तरह से हय अप कर दिया गया । हमारे देश में ऐसे बहुत से पंजीपति हैं जो अन्डर युटिलाइजेशन और शौटज किएट करके पैसा कमाते हैं और

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ब्लैकमार्किटिंग करते हैं। ग्रंड र युटिलाइजेशन और ओवर युटिलाइजेशन दोनों चीज इन्डस्ट्रीज के हित में नहीं है बाल्क ये दोनों उस यूनिट के मालिक के हित में होती है। अब अगर आप उसे मालिक के हित को सर्वोगरि समझते हैं तो उस कास्ट आडिट रिपोर्ट को छापिये नहीं, जाहिर न करें और जगर इडस्ट्रीज और देश हित को सर्वोपरि समझते हैं तो कोई वजह नहीं है कि कास्ट आडिट रिपोर्ट जाहिर न करें।

SHRI KALYAN ROY: How Will the money come for the elections?

SHRI SHIV SHANKAR: How do you get it?

SHRI KALYAN ROY: You know, that.

(Interruptions)

ओं नागेश्वर प्रसाद ताही : श्रीमन्, मंत्री जी ने कहा कि इंडस्ट्रीज में कम्पीटीशन होता है। उस कम्पीटीशन के ख्याल से भी उस पटिक्यलर युनिट को नुकसान न पहुंचे इसलिये कास्ट ग्राडिट रिपोर्ट को पब्लिश नहीं किया जाता है। हमारा ख्याल है कि कम्पीटींशन के अन्दर यह चीज नहीं आती । अगर कोई यनिट नाजायज इनकम करके, नाजायज तरीका ब्रख्तियार करके, कानून के खिलाफ ग्रोवर ओडक्शन और अन्डर प्रोडक्शन करके कभ्मीटीशन में आता है, तो उसमें देश का हित नहीं होता है, कंज्यूमर्स का हित नहीं होता है। मंत्री की हैसियत से, सरकार की हैसियत से, कंज्युमर्स का हित भ्रापके लिये सर्वोपरि होना चाहिए और अगर कंज्यमर्स का हित उसमें नहीं है तो फिर उस इंडस्ट्री से क्या लाभ यह ग्राप समझ सकते हैं। ग्राडिटर्स के ग्राव्जर्वेशन में अगर उस यनिट की गलत प्रैं किटस, इलीगल प्रेक्टिस, इर्रेगुलर प्रैक्टिस का जिक है तो वह झाव्जर्वेशन सामने आना चाहिए ग्रदरवाइज ग्राप नारा देते हैं कि स्मगलर्स और स्मगलिंग को वन्द करना, प्रोफेटियरिंग को बन्द करना, कैसे बन्द करेंगे यह मेरी समझ में नहीं आता है। एक तरफ

कुछ वहाना करके आप उसकी प्रोफिटेयरिंग को छुपाते हैं और दूसरी तरफ आप प्रोफि-टेयरिंग बन्द करने की बात करते हैं। प्रोफिटेय-रिंग न हो इस इरादे से अगर आप प्रोफिटेयरिंग बन्द करना चाहते हैं तो इसके लिये प्रोडयसर की प्रोफिटेयरिंग क्याप बन्द नहीं करेंगे तो क्या रिटेल आप डीलर की प्रोफिटेयरिंग बन्द करेंगे प्रोफिटेर्यारग में एट सोर्स को जो करप्पान होता है उसको याप बन्द करने के लिये तैयार नहीं है, बन्द करना तो रहा दूर हिसक्लोज करने को तैयार नहीं हैं। तो ऐसी डालत में श्रीमन, हमने इमरजेन्सी के दौरान देखा था कि ब्राटा थीर दाल बेजने वाले हजार, दो हजार द्कानवारों को बन्द कर दिया गया मीसा में परम्त यहीं भरत राम के गोदाम में पांच हजार बोरे गेहूं इल्लीगल तौर पर पकडे गये थे। पुलिस ने उनके ऊपर मोला का वारन्ट जारी किया परन्तु हायस्ट ग्रथारिटीज ने उसमें इन्टरवीन करके, क्योंकि मीसा के वारन्ट में वेल नहीं हो सकती थी, इसलिये उसको एसेंसियल कामोडिटीज ऐक्ट में उसको परिवर्तिन कराये, ताकि बेल हो जाये । ऐसा हो सभी का मामला है। तो आप ही दूराचार, भ्रब्टाचार, पापाचार और हर तरह के करेप्शन को इस तरह के प्रोफ़िटेयरिंग में झाप ही इनकरेज कर रहे हैं झौर उसको कहा जायेगा इन दि इंटरेस्ट आफ इंडस्टी तो कैसे यह समाप्त होगा । इसलिये मैं मंत्री जी से निवेदन कर्लगा कि वह कुपया अपने प्रेडीसेसर, क्योंकि उनके विचारों से हम ग्रवगत है, उनकी लीक पर न चलें। एक लीक बनी हई है क्या ग्राप उसी लीक पर चलते जायेंगे ? उस लीक को छोड़कर आप बाहर निकलिये और राष्ट्रीय हित में कुछ फैसले मजवती के साथ कीजिये । कास्ट ब्राडिट रिपोर्ट पब्लिक करने में ग्रापको कोई हिचक नहीं होनी चाहिए, अगर सचमच में आपके दिलो-6 P.M. दिमाग में देश का हित है । इसमें आपने एक बात और कह दी। इंडस्ट्रीयल टेक्नीक को ग्राप रिवील मत कीजिए। किसी ने भी मांग

को आप रिवाल मत का जिए । किसान मा मान नहीं की कि इंडस्ट्रीयल टेक्नीक का ग्राप [त्री नागेध्वर प्रसाद शाही]

रिवील कीजिए । कोई नहीं चाहता है । यह सचमुच इंडस्ट्रीज के हित में नहीं होगा । आप उसको कानफिडेंशियल रखिये लेकिन इंडस्ट्रीयलिस्ट्स के हित को इंडस्ट्रीज का हित कह कर देश को गुमराह करने की कोशिश मत कीजिए । धन्यवाद ।

SHRI SHIV SHANKAR: Mr. Vice-Chairman, Sir, so far as the attitude of the Government is concerned, I have explained it in detail. The issue is with reference to revealing the information base,d on cost audit. Of course, as I said, perhaps we should not have delayed so much in taking a decision, as we have done, but personally I feel that the relevant information which does not affect the industry and its technicalities, that part of the information, should not be withheld from the nation and the House. Particularly, if it is a case where a particular industry is trying to create a problem vis-'a-vis the common people, it is better that the matter is to be squarely faced by the nation itself. It is keeping in view this objective that I have given certain items. I do not say that they are wholly exhaustive. I would deem them as illustrative. It is possible that there may be some other items which may not have been categorised by me, but which will be within the parameters that I have laid down and if such information is sought, it is not only desirbale, but absolutely

necessary that that information is disclosed.

SHRI KALYAN ROY: Unit-wise.

SHRI SHIV SHANKAR: That is why I have given the broad parameters. I think this aspect should allay the misgivings that some of the hon. Members had. And I do not like to commit more than what I have already stated, but I also feel I should,, go on record that sometimes it becomes necessary, in the public interest, to disclose the information also so that the people at large should not be affected, or at least the concern of the industry should not take undue advantage of the situation. Many other aspects, which have been dealt with...

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): You have already answered.

SHRI SHIV SHANKAR: I would not like to repeat them. I thank the hon. Members who have participated in this discussion.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The House is now adjourned to meet again at 11.00 A.M. on Monday, the 15th December, 1980.

> The House then adjourned at five minutes past six of the clock till eleven of the clock on Monday, the 15th December, 1980.

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